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**BEFORE THE AJUDICATING AUTHORITY
(NATIONAL COMPANY LAW TRIBUNAL)
AHMEDABAD BENCH
AHMEDABAD**

C.P. (I.B) No. 172/7/NCLT/AHM/2017

Coram: **Hon'ble Mr. BIKKI RAVEENDRA BABU, MEMBER JUDICIAL**
Hon'ble Ms. MANORAMA KUMARI, MEMBER JUDICIAL

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD
BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 30.01.2018**

Name of the Company: IFCI Ltd.
V/s.
Reliance Naval And Engineering Ltd.

Section of the Companies Act: Section 7 of the Insolvency and Bankruptcy
Code

<u>S.NO.</u>	<u>NAME (CAPITAL LETTERS)</u>	<u>DESIGNATION</u>	<u>REPRESENTATION</u>	<u>SIGNATURE</u>
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1.	Natasha Sutaria NIKITHA MENON	Advocate	IFCI	
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2.	Saurabh Soparkar a/w Raheel Patel i.e. Arjun Joshi i/b. Nanavati Associates	Sr. Adv. Adv.	Respondent	
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ORDER

Learned Advocate Ms. Natasha Sutaria with Learned Advocate Ms. Nikitha Menon i/b India Law LLP present for Financial Creditor/Petitioner. Learned Senior Advocate Mr. Saurabh Soparkar with Learned Advocate Mr. Raheel Patel with Learned Advocate Mr. Arjun Joshi i/b Nanavati Associates present for Respondent.

Heard arguments of learned Counsel for Petitioner and learned Counsel for Respondent on the aspect whether this petition can be taken up for hearing in view of pendency CP(IB) 190/PB/NCLT2017 before special bench, New Delhi.

In view of the decision of Hon'ble High Court of Bombay in Company Application no. 572/2017 in company petition no. 434/2015 dated 05.01.2018 and decision of Hon'ble NCLAT, New Delhi in Comp Appeal (AT) (INS) 7/2017 it appears this matter can be proceeded further on merits on all aspects including the pendency of

winding up petition before Hon'ble High Courts without keeping the matter pending awaiting the decision CP(IB) 190/PB/NCLT/2017 pending before Special Bench, New Delhi.

For hearing before admission, list the matter on 14.02.2018.



MANORAMA KUMARI
MEMBER JUDICIAL



BIKKI RAVEENDRA BABU
MEMBER JUDICIAL

Dated this the 30th day of January, 2018.